

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 597.
TO BE ANSWERED ON WEDNESDAY, THE 16TH SEPTEMBER, 2020.**

EASE OF DOING BUSINESS

597. SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government is planning to develop a new model for streamlining ease of doing business across India in all State and Districts;
- (b) if so, the details thereof along with the current status of the proposals;
- (c) the progress and achievements made in this regard so far;
- (d) the details of programme and funds allocated and spent for the purpose during the last three years and the current year; and
- (e) the future plan for enhancing ease of doing business in the country and in all States and Union Territories in line with the most developed countries?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

- (a) to (c):** The Department for Promotion of Industry and Internal Trade (DPIIT) in coordination with Governments of States and Union Territories (UTs), is working on improving business regulatory environment in States and UTs. The exercise involves identifying reforms which bring Ease of Doing Business (EoDB), in consultation with the States and UTs. Once identified, these reforms are compiled into an Action Plan and shared with States and UTs for its implementation in a time bound manner. Achievements made by the States and UTs are updated by them on the EODB portal(<https://eodb.gov.in>). Assessment of States and UTs on the basis of implementation of Action Plan is done by DPIIT.

DPIIT has, so far, released four editions of its assessment under the State Reforms Action Plan. The first assessment was released on 14th September, 2015, followed by the second and third assessments on 31st October, 2016 and 10th July, 2018. The latest assessment was released on 5th September, 2020. In the fifth edition of the exercise, DPIIT has prepared a 301-point State Reforms Action Plan, 2020 and shared with States/UTs on 25th August, 2020. The Action Plan is spread across 24 reform areas with an addition of several sector-specific reforms to ensure sectoral coverage.

With an aim to take the reform agenda at grass-root level, DPIIT has also prepared and shared with States/UTs a 213-point District Reforms Action Plan, 2020 which is spread across 8 reform areas: Starting a Business, Urban Local Body Services, Land Reform Enabler, Land Administration and Property Registration Enablers, Obtaining Approval for Construction, Paying Taxes, Miscellaneous and Grievance Redressal/ Paperless Courts and Law & Order.

- (d):** There is no specific funding of States/UTs for implementation of reforms. DPIIT supports states by organizing workshops/seminars for States/UTs to address concerns regarding implementation of Reform Action Plan.
- (e):** DPIIT has prepared a 301-point State Reforms Action Plan, 2020 and shared with States/UTs on 25th August, 2020. The Action Plan is spread across 24 reform areas and seeks to promote sector-specific approach so as to create an enabling business environment across various sectors in the country. The various sector includes Trade License, Healthcare, Legal Metrology, Fire License/NOC, Cinema Halls, Hospitality, Telecom, Movie Shooting and Tourism.
